

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.OA 296 of 97

Date of order : 8.12.2004

Present : Hon'ble Mr.Mukesh Kumar Gupta, Judicial Member
Hon'ble Mr.M.K.Mishra, Administrative Member

H.P.SAHA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.K.Gupta, counsel

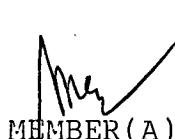
For the respondents: Mr.S.P.Kar, counsel

Mukesh Kumar Gupta, J.M. O R D E R (ORAL)

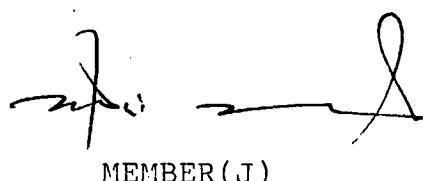
Heard both sides. By the present application the applicant seeks direction to the respondents to refund a sum of Rs.6238/- along with interest @ 18% per annum which was deducted from his DCRG. The applicant had retired on attaining the age of superannuation on 31.1.97 and during the pendency of the present OA, he was paid the aforesaid sum on 20.9.2001. Mr.Gupta, 1d.counsel for the applicant has contended that there was an inexplicable delay in payment.

2. On hearing both sides and on bestowing our careful consideration, we are of the opinion that the interest of justice will be served if the respondents are directed to pay 6% interest from 1.2.97 top 20.9.2001. This exercise shall be carried out within a period of 45 days from the date of receipt of the copy of this order.

3. The OA is accordingly disposed of. No order as to costs.


MEMBER (A)

in


MEMBER (J)